

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 137**  
**CP No. 78(ND)/2016**

**IN THE MATTER OF:**

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

**Order under Sections 397/398 of the Companies Act**

**Order delivered on 19.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant:

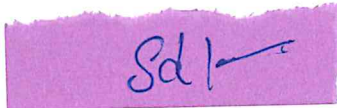
Mr. Anand Chibber, Sr. Adv. with Mr. Rakesh Kumar,  
Mr. Rohit Bholra, Mr. Himanshu, Mr. Gaurav Anand,  
Advs.

For the Respondent:

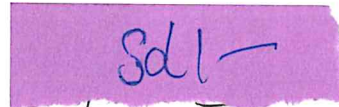
Mr. Manoj Khanna, Ms. Aakriti Mittal, Advs. for R-16  
Mr. Manoj Kr. Garg, Mr. B.L. Satija, Advs. for R-1  
Mr. Samuel David, Adv. for R3

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly,  
hearing is deferred to 01.04.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

19.02.2020  
Aarti Makker